

आयकर अपीलीय अधिकरण, दिल्ली न्यायपीठ “जी”, दिल्ली में
IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ‘G’, NEW DELHI

सुश्री सुषमा चावला, उपाध्यक्ष एवं श्री प्रशान्त महर्षि, लेखा सदस्य के समक्ष
BEFORE MS. SUSHMA CHOWLA, VP & SH. P. MAHARISHI, AM

आयकर अपील सं / ITA Nos. 2444 & 2445/Del/2017
निर्धारण वर्ष / Assessment Years 2009-10 & 2010-11

Sarvottam Overseas Pvt. Ltd.,
C/o. M/s. RRA Taxindia,
D-28, South Extension Part-I
New Delhi

PAN-AALCS4191G

.....अपीलार्थी / Appellant

vs.

Commissioner of Income Tax (Appeals),
Noida

.....प्रत्यर्थी / Respondent

AND

Sarvottam Overseas Pvt. Ltd.,
C/o. M/s. RRA Taxindia,
D-28, South Extension Part-I
New Delhi

PAN-AALCS4191G

.....अपीलार्थी / Appellant

vs.

Income Tax Officer,
Ward-1(4), Noida

.....प्रत्यर्थी / Respondent

अपीलार्थी की ओर से / Appellant by : Shri. Sameer Bhatia, Adv

प्रत्यर्थी की ओर से / Respondent by : Sh. Saras Kumar, Sr. DR

सुनवाई की तारीख / Date of Hearing : 12.03.2020	घोषणा की तारीख / Date of Pronouncement: 12.03.2020
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आदेश / ORDER

PER SUSHMA CHOWLA, VP

The appeals filed by assessee are against orders of CIT(A)-I, Noida dated 31.03.2016 and CIT(A)-III, Kanpur dated 16.12.2016, order passed under section 143(3) of the Income Tax Act, 1961, relating to assessment years 2009-10 and 2010-11 respectively.

2. In these appeals, the assessee is aggrieved by the order of CIT(A) for deciding the appeals *ex-parte* qua the assessee and without going into the merits of the addition.

3. The learned AR for the assessee pointed out that the CIT(A) has passed the *ex-parte* order without allowing sufficient opportunity of hearing and without going into the merits of the case.

4. The learned DR for the Revenue on the other hand pointed out that sufficient opportunity has been afforded to the assessee.

5. We have heard the rival contentions and perused the record. Under the provisions of Section 250(6) of the Income tax Act, 1961 (in short "Act"), it is incumbent upon the CIT(A) to decide the appeals after hearing the parties and state the points for determination, the decision thereon and also the reasons for the decision. While deciding the appeals, CIT(A) has no power to dismiss the appeals for non prosecution by relying on the ratio/s laid down in CIT vs. B.N.

Bhattacharya & Another 118 ITR 461 (SC) and Late Tukoji Rao Holker vs. CWT 223 ITR 480 (MP). In these facts and circumstances, where the CIT(A) had dismissed the appeals by applying the above said ratios, the order of the learned CIT(A) suffers from infirmity. The CIT(A) while deciding the issue on merits have also to give reasons for coming to the conclusion and in the absence of the same, the order of the CIT(A) again suffers from infirmity. In the present appeals, we find that the CIT(A) has dismissed the appeals *ex-parte* qua the assessee and had failed to decide the appeals by passing reasoned order.

6. Accordingly, we set aside the matter back to the file of the CIT(A) with direction to the CIT(A) to decide the issue on merits by a reasoned order, after affording reasonable opportunity of hearing to the assessee. Further the assessee is also directed to appear before the CIT(A) and participate in the appellate proceedings. The appeals are thus decided on this preliminary issue without going into the merits of the addition.

7. Hence these appeals are restored back to the file of CIT(A) to decide the issue on merits after affording reasonable opportunity of hearing to the assessee. The assessee is also directed to comply with notices issued by the CIT(A). The preliminary issue raised in these appeals are thus decided in favour of assessee. Since these appeals are being decided on the preliminary issue, we are not addressing the issue raised on merit.

8. In the result, these appeals of the assessee are allowed.

Order pronounced in the open court on 12th day of March, 2020.

Sd/-
(PRASHANT MAHARISHI)
लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-
(SUSHMA CHOWLA)
उपाध्यक्ष/VICE PRESIDENT

दिल्ली / दिनांक Dated : 12th March, 2020

SH
आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. मुख्य आयुक्त/ The Pr. CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक रजिस्ट्रार,
आयकर अपीलीय अधिकरण ,दिल्ली /
ITAT, Delhi